The Assam



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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LAW DEPARTMENT

NOTIFICATION

The 17th October 1968

No.LJL.48/68/5.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XX OF 1968

(Received the assent of the Governor on the 15th October 1968)

THE ASSAM MAINTENANCE OF PUBLIC ORDER (AMENDMENT) ACT, 1968

[Published in the Assam Gazette, Extraordinary dated the 18th October, 1968]

Act

further to amend the Assam Maintenance of Public Order Act, 1947 and to amend the Assam Maintenance of Public Order (Autonomous Districts) Act, 1953.

Preamble.

WHEREAS it is expedient in the interest of public order to further amend the Assam Maintenance of Public Order Act, 1947, and to amend the Assam V of 1947. Maintenance of Public Order (Autonomous Districts)

Act, 1953 and for the purpose and in the manner Assam Act

XVI of XVI of hereinafter appearing.

It is hereby enacted in the Nineteenth Year of the Republic of India as follows:-

Short title; 1. (1) This Act may be called the Assam Mainte-extent and nance of Public Order (Amendment) Act, 1968. commencement.

1953.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

Insertion of 2. After the word "community" and before the new words in word "and" appearing in the preamble of Assam Act V of 1947. "and to regulate the use and sale of certain dress" shall be inserted.

Insertion of 3. After section 8G of the Assam Maintenance of new section Public Order Act, 1947, the following section shall 8H in Assam Act V of 1947.

"8H. If the State Government considers it necessary or expedient in the public interest or in the interest of public safety or maintenance of public order that the use, possession or sale of any official Uniform, Indian or Foreign, or any dress so nearly resembling such Uniform as to be calculated to deceive should be regulated, the State Government may, by general or special order, direct that no person shall without lawful authority use, possess or sell such official Uniform or dress without a licence or permit from the Deputy Commissioner or the Subdivisional Officer, as the case may be, within their respective jurisdiction."

Insertion of 4. After section 13C of the Assam Maintennew section ance of Public Order (Autonomous Districts) Act, 1953
13D in the following section shall be inserted, namely:—
XVI of

resembling such Uniform as to be calculated to deceive should be regulated, the State Government may, by general or special order, direct that no person shall without lawful authority use, possess or sell such official Uniform or dress without a licence or permit from the Deputy Commissioner or the Subdivisional Officer, as the case may be, within their respective jurisdiction."

P. C. DAS, Secy. to the Government of Assam, Law Department.

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